

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No. 123
CP (IB) No. 114/Chd/Pb/2023

IN THE MATTER OF:

Sanjiv Bhayana Prop of Bhayana Realtors Inc ... **Petitioner-Operational Creditor**

Versus

Max Estates Ltd. ... **Respondent-Corporate Debtor**

Under Section: 9, IBC 2016

Order delivered on 30.01.2024

CORAM:

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Mr. Nahush Jain, Advocate.

For the Respondent : Mr. Rajat Chopra, proxy counsel for Sh. Aman Bahri.

ORDER

Rejoinder has been filed vide diary No.00804/3 dated 09.11.2023. The same is taken on record. Learned counsel for the parties are directed to file short written submissions, if any, at least one week before the next date of hearing. List the matter on 06.03.2024.

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)